

nk

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

CP 284/2006 in
OA No. 2652/2004

New Delhi this the 30th day of October, 2006

**Hon'ble Mrs. Meera Chhibber, Member (J)
Hon'ble Mrs. Neena Ranjan, Member (A)**

◆ Desh Raj Sharma,
S/O Shri Sant Ram,
R/O D-22, Krishan Vihar,
Near Pooth Kalan, Delhi-110041

Applicant

(By Advocate Shri D.N. Sharma proxy for
Shri Sachin Chauhan)

VERSUS

1. Shri Jitander Singh, DTRM,
Northern Railway, Pahar Ganj, New Delhi
2. Smt. Babita Singal,
Senior DAO (D.M.O.),
Northern Railway, Pahar Ganj,
New Delhi.

◆ Respondents

(By Advocate Shri P.K. Yadav)

ORDER (ORAL)

(Hon'ble Mrs. Meera Chhibber, Member (J))

Contempt Petition had been filed by the applicant against the order dated 9.1.2006 in OA 2652/2004 whereby OA was disposed of by giving

[Signature]

✓

12-

following directions:

"(i) The respondents shall release the amount of leave encashment of the applicant, if not already released along with interest on the amount of leave encashment at the same rate at which it is payable on the GPD from the date of retirement to the date of actual payment.

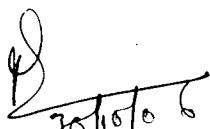
(ii) The applicant shall also be paid interest at the rate at which it is payable on GPF on the amount of DCRG and commuted value of pension for the period 22.5.2005 to 21.6.2005

(iii) The order shall be implemented within two months from the date of receipt of a certified copy of this order"

Today when the matter was called out, both learned counsel agreed that the directions given by this Tribunal have since been complied with

2. In view of above, CR is dropped and notice issued to the respondents are discharged.


(Mrs. Neena Ranjan)
Member (A)


(Mrs. Meera Chhaher)
Member (J)

sk